

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 144
CP No. 145(ND)/2012

IN THE MATTER OF:

SBPL Infrastructure Ltd. & ors.

.... APPLICANT / PETITIONER

Vs

M/s. DLF SBPL Developers Pvt. Ltd. & Ors.

.... RESPONDENT

SECTION:

Under Section 397/398 of the Companies Act

Order delivered on 15.11.2019

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

MS. SAROJ RAJWARE,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner:
For the Respondent

- Mr. Krishnendu Datta, Mr. Arjun Singh, Advs.
- Mr. R.K. Gupta, Mr. Sanat Garg, Mr. Vivek Parthi, Advs. Mr. Dhruv Dewan, Mr. Anupam Parkash, Mr. Utkarsh Maria, Mr. Nakul Gandhi Ms. Harshita Choubey, Advs. For R-1

For the Petitioner
For the respondent

Mr. Diggaj Pathak, Ms. Shweta Sharma, Advs.
Ms. Vidhi Gupta, Ms. Monika Tyagi, Advs.

ORDER

Due to paucity of time, matter could not be heard. Accordingly, hearing is deferred to 21.01.2020.

Sd/-

(SAROJ RAJWARE)
MEMBER (TECHNICAL)

Sd/-

(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)